

**IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.321/ALD/2019

In the matter of

An application under Section 7 of Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

And

In the matter of:

Tata Capital Financial Services Ltd.,

Having Registered office at:

One Forbes, Dr .V.B Gandhi Marg, Mumbai-400001

... Applicant

Versus

M/S J.M.L Marketing Pvt Ltd.

Having Registered Office at :

C-13, UPSIDC , Naini , Allahabad

..... Respondent

Order reserved on 04.04.2022
Order pronounced on 18.04.2022

Coram:

Sh. Rajasekhar V.K. : Member (Judicial)

Sh. Virendra Kumar Gupta : Member (Technical)

Appearances (via video conference):

For Financial Creditor : Ms. Nishant Mehrotra, Advocate

For Corporate Debtor :Mr. Abhishek Kumar, Advocate


ORDER

Per: Virendra Kumar Gupta., Member (Technical)

1. In view of our order passed in CP (IB) No.218/ALD/2019, admitting the corporate debtor into CIRP, this application has become infructuous. The financial creditor may approach the IRP/ RP and file its claim in accordance with the provision of IBC, 2016 and regulations made thereunder.
2. In case CIRP is set aside by any authority then the operational creditor herein shall be at liberty to get this application revived at its original stage.



**Virendra Kumar Gupta
Member (Technical)**

Rajasekhar V
K  Digitally signed by
Rajasekhar V K
Date: 2022.04.18 15:12:23
+05'30'

**Rajasekhar V.K.
Member (Judicial)**